

ITEM NO.36/1

COURT NO.12

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 17006/2025

[Arising out of impugned final judgment and order dated 05-06-2025 in WP No. 358/2024 passed by the High Court of Karnataka at Bengaluru]

AMRITA SINHA

PETITIONER(S)

VERSUS

SHWETABH SAHAY

RESPONDENT(S)

FOR ADMISSION

Date : 25-06-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN  
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :Mr. Nitin A.M., Adv.  
Mr. Sreedass K.P., Adv.  
Mr. Karan Verma, AOR

For Respondent(s) :  
Ms. Pinky Anand, Sr. Adv.  
Mr. Sanjeev Sahay, Adv.  
Mr. Abhishek Agrawal, Adv.  
Ms. Shagufa Salim, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

The Special Leave Petition is dismissed in terms of  
the reasoned signed order, which is placed on the file.

(POOJA SHARMA)  
COURT MASTER (SH)

(PREETI SAXENA)  
COURT MASTER (NSH)

ITEM NO.36

COURT NO.12

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 17006/2025

[Arising out of impugned final judgment and order dated 05-06-2025 in WP No. 358/2024 passed by the High Court of Karnataka at Bengaluru]

AMRITA SINHA

PETITIONER(S)

VERSUS

SHWETABH SAHAY

RESPONDENT(S)

FOR ADMISSION

Date : 25-06-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN  
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :Mr. Nitin A.M., Adv.  
Mr. Sreedass K.P., Adv.  
Mr. Karan Verma, AOR

For Respondent(s) :  
Ms. Pinky Anand, Sr. Adv.  
Mr. Sanjeev Sahay, Adv.  
Mr. Abhishek Agrawal, Adv.  
Ms. Shagufa Salim, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

1. We have heard Mr. Nitin A.M., learned counsel for the petitioner and Ms. Pinky Anand, learned senior counsel for the respondent.
2. We are not inclined to entertain this Special Leave

Petition. The Special Leave Petition is, accordingly, dismissed.

3. However, considering the subject matter, we are of the view that a reasoned order should be passed.

4. Since the date of examination of the child by the Department of Child and Adolescent Psychiatry, NIMHANS, Bengaluru, i.e. 15.06.2025, has expired, we direct the District Child Protection Officer Anekal Taluk, Bangalore Rural, Ms. Asha Kumari, to take the child along with the mother, i.e., the petitioner, for examination to the Department of Child and Adolescent Psychiatry, NIMHANS, Bengaluru on 04.07.2025 at 11.30 a.m.

5. Reasoned order to follow.

(POOJA SHARMA)  
COURT MASTER (SH)

(PREETI SAXENA)  
COURT MASTER (NSH)